



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

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September 17, 2013

Certificate of Registration - Cancelled

The Reserve Bank of India has cancelled the certificates of registration granted to the following companies, having their registered offices at the address shown against them, for carrying on the business of a non-banking financial institution. Following cancellation of the registration certificate the companies cannot transact the business of a non-banking financial institution.

Sr. No.	Company's Name	Address of Registered Office	Registration No. & Date	Date of cancellation
1.	Chennai Financeco Limited	5-9-22/1, Shapporwadi, Adarshnagar, Hyderabad-500 063	COR No. B-09.00200 November 21, 2005	August 22, 2013
2.	Shubham Financial Services Limited	12-11-1119/A, Boudhanagar, Secunderabad-500061	COR No. B-09.00345 May 09, 2001	April 3, 2013

By the powers conferred under Section 45-IA (6) of the Reserve Bank of India Act, 1934, the Reserve Bank can cancel the registration certificate of a non-banking financial company. The business of a non-banking financial institution is defined in clause (a) of Section 45-I of the Reserve Bank of India Act, 1934.

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Ajit Prasad
Assistant General Manager